

श्रीमती सुषमा स्वराज : आप खालिस्तान की बात करके गुमराह करते हैं सदन को। आप खालिस्तान के साथ तुलना करते हैं इसकी ?

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उपसभाध्यक्ष महोदय, यह वह दल है . . .

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : You please conclude.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : जिसमें पंजाब का बंटवारा कराते वक्त अपने घर के लोगों को कहा कि पटवारी जिस वक्त भाषा के बारे में पूछने के लिए आए . . .

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : The time is over, Mr. Ahluwalia.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : पटवारियों का रिकार्ड देखा जाए, उसमें पंजाब में लिम्डा हुआ है . . .

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Nothing will go on record . . . (Interruptions) . . . Private Members' business is over. Nothing is going on record . . . (Interruptions) . . .

श्री सुरेन्द्रजीत सिंह अहलुवालिया* :

श्रीमती सुषमा स्वराज* :

श्रीमती सत्या बहिन* :

उपसभाध्यक्ष (श्री भास्कर अन्नाजी मासोदकर) : सत्या बहिन जी, आप बैठिए।

Cool off, cool off . . . (Interruptions) . . . One minute. The discussion on the Resolution remains inconclusive . . . (Interruptions) . . . It remains inconclusive. There is a message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

The Constitution (Seventy-sixth Amendment) Bill, 1992

SECRETARY-GENERAL : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

"I am directed to inform you that the Constitution (Seventy-sixth Amendment) Bill, 1992, which was passed by Rajya Sabha at its sitting held on the 29th April, 1992, has been passed by Lok Sabha at its sitting held on the 7th May, 1992, in accordance with the provisions of article 368 of the Constitution of India, with the following amendment :—

Clause 1

Page 1, line 3,—

for "Seventy-first" substitute "Seventieth".

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendment be communicated to Lok Sabha."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : There is a statement by the Minister for Railways.

[The Vice-Chairman (Shrimati Sushma Swaraj) in the Chair]

SHRI MENTAY PADMANABHAM (Andhra Pradesh) : Madam, may I make a submission before he makes a statement ?

श्री राम अवधेश सिंह (बिहार) : महोदय पहले स्पेशल मेशन लीजिए। स्पेशल मेशन पहले खत्म हो जाना चाहिए।

AN HON. MEMBER : Special Mentions not today, on Monday.

*Not recorded.

SHRI RAM AWADHESH SINGH : No. no. Special Mentions first (Interruptions)

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : मुझे सचिवालय ने जानकारी दी है कि सुबह भोगनरवकाश से पहले यह तय हुआ था, राम अवधेश जी, आपने जो स्पेशल मेशन के बारे में कहा है, तो यह तय हुआ था कि लिमिटेड विजनेस पहले लिया जाएगा, स्पेशल मेशन बाद में और लिमिटेड विजनेस में स्टेटमेंट आफ मिनिस्टर लिमिटेड है इसलिए वह पहले लिया जाएगा और उसके बाद में स्पेशल मेशन होगा।

श्री राम अवधेश सिंह : यह होगा या नहीं होगा ?

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : होगा। मैं बैठने के लिए तैयार हूँ, आप बैठना चाहें तो।

श्री राम अवधेश सिंह : स्पेशल मेशन रोक करी आदर हो रहा है।

SHRI MENTAY PADMANABHAM : Madam, may I make a submission ? It appears there is yet another accident today.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-HKARJUN): I am talking about that also.

SHRI MENTAY PADMANABHAM: Does the Minister's statement include this accident also ?

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : एक मिनट, मैं सूचना दे दूँ। यह एक पत्र आया है मंत्री जी की तरफ से जिसमें कहा गया है कि वे दोनों दुर्घटनाओं के बारे में एक ज्वाइंट स्टेटमेंट, एक संयुक्त बयान देने वाले हैं। तो रेल मंत्री जी अपना वक्तव्य दें।

STATEMENT BY MINISTER

Derailment of 7022 Dakshin Express and 2624 Nav Jeevan Express on South Central Railway

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): It will be recalled that in deference to the wishes of some of the Members, Shri Jaffer Sharifji had proposed to apprise the House yesterday about the derailment of 7022 Dakshin Express on the Balharshah-Kazipet Section of South Central Railway on 6-5-1992, but due to other unavoidable Parliamentary business, he had been permitted by the Chair to make the statement today. It is now with a deep sense of grief that I inform the House of another unfortunate accident involving 2642 Navjeevan Express which occurred on the same Balharshah-Kazipet Section early today.

As regards 7022 Dakshin Express derailment, at about 3.40 hours on 6-5-1992 while 7022 Nizamuddin-Hyderabad Dakshin Express with a load of 19 coaches was on run between Uppal and Hasan-pitti Road sections on the Balharshah-Kazipet Broad Gauge Double Line Section on the Secunderabad Division of South Central Railway, 15 coaches marshalled 4th to 15th from train engine derailed at km. 348/20. Mocking the Docon Main line only. As a consequence, 11 passengers sustained minor injuries. The injured passengers were rendered medical aid at the site and then proceeded on their onward journey. Although the cause of this accident will be established only after the detailed inquiry. I must mention the fact that according to officials who attended the accident site, there was evidence that pointed to the possibility of the derailment having occurred due to sabotage. The State Police officials have also not ruled out this possibility. However, a broken rail piece which was found displaced at the accident site, has been sent for chemical examination to the Forensic Laboratory in Secunderabad. The forensic report is awaited.